ITEM NO.25 COURT NO.15 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42003/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in CRLA No. 739/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NANHU Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

(FOR ADMISSION and I.R. and IA No.51122/2023-CONDONATION OF DELAY IN FILING and IA No.51124/2023-EXEMPTION FROM FILING O.T. and IA No.51125/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.51128/2023-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL CUSTODY CERTIFICATE)

Date : 24-03-2023 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Viraat Tripathi, Adv.
Ms. Priyanshu Upadhyay, Adv.
Mr. Gangesh Jha, Adv.
Mr. Ujjwal Tiwari, Adv.
Mr. Parth, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in six weeks.

Signature Not Verified
Digitally signed by
NIRMALA NEGI
Date: 2023.03.25
11:25:01 IST
Reason:

(NIDHA SHARMA) (RENU BALA GAMBHIR)
COURT MASTER (SH) COURT MASTER (NSH)